

CENTRAL ADMINISTRATIVE TRIBUNAL ALIABAD BENCH

Allahabad this the 4th day of January 1994.

Review Application no. 99/11 of 1994

In

Original Application no. 1510 of 1993

Hon'ble Mr. S. Das Gupta, Administrative Member
Hon'ble Mr. T.L. Verma, Judicial Member

Mahesh Chandra

... Applicant

C/A Sri V.K. Barman

Versus

Union of India and others

... Respondents

C/R ...

O R D E R

(Hon'ble Mr. T.L. Verma, Member-J)

This application has been filed for review of the order dated 06.10.94 in O.A. no. 1510 of 1993.

2. It is well settled that power of review may be exercised;

i. On the discovery of new important matter or evidence which, after the exercised of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made.

ii. Where some mistake or error apparent on the face of the record is found and

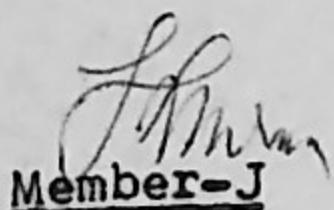
iii. Any other analogous ground.

3. We have persused the review application and we

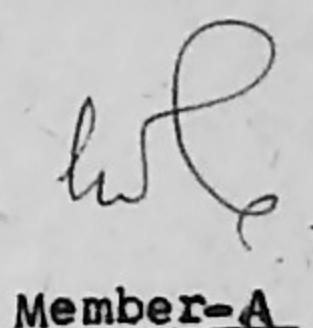
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find that the grounds taken for review suggest that the decision was erroneous on merit. The review provisions cannot be invoked to correct errors if any, committed in deciding the case on merit. The application has precisely done the same. It does not appear from the Review Application that new and important matter or evidence; which after exercise of the due diligence was not within his knowledge or could not be produced at the time when the case was argued, has been discovered or that mistake or error apparent on the fact of the record has been found justifying interference with the order in exercise of review jurisdiction.

4. In view of the above, we find no merit in this application and the same is dismissed.



Member-J



Member-A

/pc/